

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 106
(IB)-348(ND)2020

IN THE MATTER OF:

Adinath International Pvt. Ltd. ... Applicant/Petitioner

Vs

AVR Overse Pvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 10.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Prakhar Bhatnagar Adv, Tushar Patni, Director

For the Respondent : Mr. Vinod Kumar, Accountant

ORDER

Learned Proxy Counsel for the Corporate Debtor present in physical hearing states that 5 day's time was given on 02.02.2021 to file reply subject to cost. However the main counsel has met with an accident. Hence, delay in filing reply. Learned Proxy Counsel further submits that the reply is filed and copy served yesterday and further undertakes along with Mr. Vinod Kumar A.R. of Corporate Debtor to pay the cost during the course of the day to the Applicant. Rejoinder, if any, be filed within 10 days with the copy in advance to the other side.

List for hearing on **19.04.2021.**

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)